

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 51376 OF 2018

(Arising out of Order-in-Appeal No.370-389-SM-ST-JPR-2017 dated 31.10.2017 passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur).

M/s Manak Sangemarmar Pvt. Ltd. **Appellant**
E-74-B, 3RD PHASE, RIICO INDUSTRIAL AREA,
MADANGANJ KISHANGARH,
AJMER,
RAJASTHAN.

VERSUS

Commissioner of Central Excise & CGST **Respondent**
NCRB , STATUE CIRCLE
C-SCHEME, JAIPUR.

APPEARANCE:

Shri Kumar Vikram, Advocate for the Appellant
Shri **Harsh Vardhan**, Authorised Representative of the Respondent

CORAM : **HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)**
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO.50065/2024

DATE OF HEARING/DECISION : January 15, 2024

BINU TAMTA :

Learned counsel for the appellant has submitted that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019.

2. Hence, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(BINU TAMTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)